

संविधान के अनुच्छेद 30 के अर्थान्त अल्पसंख्यकों के अधिकारों पर प्रभाव नहीं पड़ेगा।

इस मामले पर चौथी ठीक सभा को याचिका समिति में भी विचार किया गया था, जिसमें कहा गया था जबकि उस समिति का यह अभिमत है कि बहुत ज्यादा बच्चों वाले पब्लिक स्कूलों या अल्पसंख्यक समुदायों की गति तथा हमारे देश की समग्र आवश्यकताओं के अनुकूल नहीं है विशेषकर नगरपालिका के उन माध्यामिक स्कूलों की स्थिति के संदर्भ में इन पर विचार करने पर, जोकि प्रतिभाशाली छात्रों को भी शिक्षा के बाह्य स्तर को शिक्षा देना समर्थ नहीं है समिति ऐसे स्कूलों को एकाएक बंद कर देना वांछनीय समझती है। उसका यह सुझाव है कि वर्तमान पब्लिक स्कूलों में सीटों का 25 प्रतिशत उन बच्चों के लिए सुरक्षित रखा जाए जिनके माता-पिता की मासिक आय 500 रुपये अथवा उससे कम है। उनमें से भी अनुसूचित जाति तथा अनुसूचित आदि जाति के छात्र व लिए सुरक्षित रचना चाहिए। ऐसे बच्चों को पुराना माया मंदिर/मठ/मठों में भी जाना चाहिए ताकि वे इन समस्याओं में अपना अध्ययन जारी रख सकें। यह सुझाव सरकार के सक्रिय रूप से विचारार्थ है।

Publication of Unpublished Theses

750 SHRI DINESH BOARDAR Will the Minister of EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRI) be pleased to state

(a) whether Government are aware of large number of unpublished theses existing in Indian Universities, especially in Kerala University, if so, the details thereof;

(b) whether Government propose to take any steps to publish some of the deserving and qualified thesis which will contribute to the quality of our education, if so, when; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRALAYA MANUP-MANTRI) (SHRI D P YADAVA)

(a) The Government has no information in this regard

(b) and (c) It is primarily for the universities and the individuals concerned to get the thesis published

The University Grants Commission, however, has a scheme for encouraging the publication of research works including doctoral dissertations in the universities. The allocations for this purpose are made to the universities in the beginning of each Plan period. The selection of the thesis for publication is made by the universities themselves and the Commission's assistance is available on a hundred per cent basis. The Indian Council for Social Sciences Research also gives assistance for publication of research work and thereby supplements the work being done by the University Grants Commission in this regard.

Report of the Committee appointed by Indian Airlines to assess Future Aircraft requirements

751 SHRI M M JOSEPH Will the Minister of TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) be pleased to state.

(a) whether the four member Committee appointed by the Indian Airlines to assess the future aircraft requirements has submitted its report to Government; and

(b) if so, the main recommendations of the Committee ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) (DR. KARAN SINGH) : (a) and (b). Indian Airlines has appointed a small committee consisting of some of its own officers to assess its future aircraft requirements over the next 10 years. The committee is expected to submit its recommendations to the Management by the end of the year. The Management will then examine the matter and submit its own proposals to Government.

Decision taken to ratify 1963 Tokyo Convention to prevent Hijacking

752. SHRI M. M. JOSEPH : Will the Minister of TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) be pleased to state :

(a) whether Government have decided to ratify the 1963 Tokyo convention for evolving international measures to prevent hijacking and alleviate its consequences ; and

(b) if so, the further steps taken by Government in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (PARYAATAN AUR NAGAR VIMANAN MANTRI) (DR. KARAN SINGH) : (a) Yes, Sir.

(b) In order to give effect to the provisions of the Tokyo Convention, it is necessary to enact appropriate legislation. A bill will in due course be introduced in Parliament for this purpose.

Prohibition Programme in India

753. SHRI BALATHANDAYUTHAM:

SHRI VENKATASUBBAIAH:

SHRI S. RADHAKRISHNAN:

Will the Minister of EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRI) be pleased to state :

(a) whether the Tamilnadu Government have asked the Centre either to provide special assistance to the state to offset the losses resulting from enforcement of prohibition or to take upon itself the responsibility of enforcing prohibition or to take upon itself the responsibility of enforcing prohibition all over the country; and

(b) if so, the Central Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRALAYA MEN UP-MANTRI) (SHRI K. S. RAMASWAMY) : (a) Yes, Sir.

(b) It is not possible to consider the question of transferring the subject of prohibition from the State List to be Concurrent List of the Constitution as all State Governments except Tamilnadu have opposed such a step. As regards the position of a special assistance to Tamilnadu, successive Finance Commissions have taken into account the loss of revenue from Prohibition incurred by that Government while framing their schemes of devolution of resources.

Income Tax Rebates

754. SHRI SAT PAL KAPUR : Will the Minister of FINANCE (VITTA MANTRI) be pleased to state :